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SLP(Crl.)No. 177 OF 2000

ITEM No.28 Court No. 4 SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 177/2000

(From the judgement and order dated 08/10/1999 in CRLA 383/95
of The HIGH COURT OF PATNA)

SHANKAR MAHTO AND ORS. Petitioner (s)

VERSUS

STATE OF BIHAR Respondent (s)

(With Appln(s). for bail)
(With Office Report)
With

SLP(Crl.)No. 1416-1417/2000

Date : 12/02/2001 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s) Mr. P.N.Misra,Sr.Adv.
M/s. S.P.Singh,Ranjit Sharma,Suresh Bharti &
Mr. Debasis Misra,Advs.

(SLP(CRL)1416-17/2000 Mr.Kh.Nobin Singh,A.C.

For Respondent (s) Mr. B.B.Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2
The petitioners, Shankar Mahto and Sita Ram Mahto, who have been convicted under section 364, leave granted in their cases.
The petitioners, who have been convicted under section 302, special leave petition stands rejected in their cases.
.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AAAA